



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO. 060/00016/2021 IN**

**ORIGINAL APPLICATION NO. 060/00150/2020**

**DATED THIS THE 26<sup>th</sup> DAY OF AUGUST, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Sohan Singh S/o Late Sh. Gulzar Singh, aged 71 Years, Ex-Supervisor (Group C), presently resident of H. No. 183, Sunder Nagar, Dhangu Road, Pathankot - 145001.

....Petitioner

(By Advocate Sh. Jagdeep Jaswal – through video conference)

Vs.

1. Dr. Ajay Kumar, Secretary, Ministry of Defence, South Block, Central Secretariat, Rajpath Marg, New Delhi – 110011. Email ID : [defsecy@nic.in](mailto:defsecy@nic.in)

2. Col. Abishek Nath Commanding Officer, 'A' Coy, 5471 ASC Battalion (MT) /o 56 APO

3. Dr. A.K Pradyot, IDAS Principal Controller of Defence Account, Narwal Pain, Satwari, Jammu – 180003. Mail :- [cda-jammu@nic.in](mailto:cda-jammu@nic.in)

....Respondents



(By Advocate Sh. Chetan Mittal Sr. Advocate with Sh. Sanjay Goyal for Respondents No. 2 and 3 and Respondent No. 2 and 3 are also present – through video conference)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

1. The Original Application No. 060/00150/2020 was disposed of by this Tribunal vide order dated 14.02.2020 with a direction to respondents to re-appreciate the petitioner's case and reimburse the admissible amount against his medical claim, in the light of a judicial pronouncement in the case of **Union of India & Others Vs. Mohan Lal Gupta & Another**, 2018 (1) SCT 687. A further direction was also issued to the respondents to carry out the whole exercise within a period of one month from the date of receipt of a certified copy of the said order.
2. Alleging wilful disobedience of the order dated 14.02.2021, the petitioner herein has filed the present Contempt Petition.
3. At the very outset, Sh. Chetan Mittal, learned Sr. Advocate representing the Respondents No. 2 and 3 submitted that pursuant to order dated 14.02.2020 passed by this Tribunal in O.A. No. 060/00150/2020, the respondents have now issued an order dated 24.08.2021 and, therefore, nothing survives in the present Contempt Petition.
4. Issuance of the order dated 24.08.2021 has not been disputed by Sh. Jagdeep Jaswal, learned counsel for the petitioner. Learned counsel, however, further stated that the present Contempt Petition may be disposed of with a liberty to the petitioner to lay a challenge to order



dated 24.08.2021 by way of filing a fresh Original Application.

5. In view of the above, the Contempt Petition is disposed of with liberty as aforesaid.
6. Rule of the court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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